

Rural electrification by NTPC in Odisha

†569. SHRI RUDRA NARAYAN PANY: Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that the National Thermal Power Corporation (NTPC) has been entrusted with special responsibility of rural electrification in Odisha;
- (b) if so, the details thereof;
- (c) whether any special package is being considered, in view of major fire that broke out at Kansara village of Dhenkanal district of the State; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) and (b) Yes, Sir. Under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY), Government of Odisha has chosen NTPC Electric Supply Co. Ltd (NESCL), a subsidiary of NTPC, as implementing agency for execution of electrification works in 12 districts namely, Angul, Nayagarh, Bolangir, Baragarh, Deogarh, Dhenkanal, Jharsuguda, Kalahandi, Keonjhar, Koraput, Naupada and Sambalpur. The scheme is being implemented as per RGGVY guidelines. The implementation status of projects being implemented by NTPC is as under:-

NTPC	Un/de-electrified villages			BPL households		
	Revised Coverage	Achievement (as on 29.02.2012)	Percentage With respect to revised coverage	Revised Coverage	Achievement (as on 29.02.2012)	Percentage with respect to revised coverage
X Plan	1081	1075	99.44%	186200	186200	100%
XI Plan	4391	4391	100%	1205268	1008627	83.68%

(c) Ministry of Power has not received any proposal from State Government in this regard.

(d) Question does not arise.

Sharing of inter-State transmission charges

570. SHRI A. ELAVARASAN: Will the Minister of POWER be pleased to state:

- (a) whether the Central Electricity Regulatory Commission (CERC) has notified an amendment to the sharing of Inter-State transmission charges and losses regulations;
- (b) if so, the details thereof;
- (c) whether the amendment has fine tuned certain provisions related to the computation of yearly transmission charges, date of raising the first part of the bill and other provisions; and

†Original notice of the question was received in Hindi.

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) Yes, Sir.

(b) The Commission has notified the Central Electricity Regulatory Commission (Sharing Inter-State Transmission Charges and Losses) (1st Amendment) Regulations 2011 on 24.11.2011. Details are given in Statement-I (See below).

(c) Yes, Sir.

(d) The amendment has fine tuned certain provisions related to the computation of yearly transmission charges, billing etc. as detailed in Statement-II.

Statement-I

Central Electricity Regulatory Commission (Sharing Inter-State Transmission Charges and Losses) (1st Amendment) Regulations 2011 brought about amendments *inter-alia* relating to the following provisions:-

- (a) Definitions of Approved injection and Approved Withdrawal;
- (b) Definition of Yearly Transmission Charge(YTC);
- (c) Computation of YTC for the purpose of computation of Point of Connection (PoC) charges of Central Transmission Utility (CTU), transmission licensees and non-Inter-State Transmission System (ISTS) licensees whose assets have been certified by the Regional Power Committees (RPCs) for carrying the inter-State power;
- (d) Signing of Transmission Sharing Agreements with State Transmission Utility or Distribution Companies or Power Procurement Agency;
- (e) Allocation of YTC of sub-station to the transmission lines;
- (f) Date of raising of first part of the bill;
- (g) Charges for Medium Term Open Access (MTOA) and Short Term Open Access (STOA) in the target region for already granted Long Term Access (LTA) by the CTU to the target region without identified beneficiaries;
- (h) Frequency of disbursement of excess recovery;
- (i) Allocation of charges for High Voltage Direct Current (HVDC) back-to-back stations at Chandrapur and Gazuwaka;

Statement-II

Details of amendments to fine tune certain provisions related to the computation of yearly transmission charges, billing etc.

(A) Amendment relating to Yearly Transmission charge (YTC).

Regulation 2(1) (y) of Principal Regulations* was amended to modify the definition of Yearly Transmission Charge (YTC) by removing the

provision of benchmark cost of the assets and also by including 'New Transmission Assets, Regional Power Committee (RPC) certified non Inter-State Transmission System (ISTS) lines and deemed ISTS lines' in the definition of YTC.

(B) Amendments relating to date of raising the 1st part of the Bill.

Amendment to Regulation 1 (4) of the Principal Regulations relates to raising of the 1st part of the bill on the next working day of uploading the regional energy accounts, instead of the 1st day of the month to bring in better reconciliation in the transaction process.

(C) Other Amendments made related inter-alia have already been given in Annexure-I.

*Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010.

National Electricity Fund

571. SHRI A. ELAVARASAN: Will the Minister of POWER be pleased to state:

(a) whether Government has approved the setting up of a National Electricity Fund (NEF) to provide an interest subsidy of Rs. 84.66 billion for 14 years to distribution utilities;

(b) if so the details thereof;

(c) whether NEF would provide interest subsidy on loans to be disbursed to public and private discoms for undertaking distribution network improvement measures in areas not covered under central sector schemes; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) to (d) Yes, Sir. Cabinet Committee on Economic Affairs (CCEA) has approved the setting up of National Electricity Fund (Interest Subsidy Scheme) to provide interest subsidy aggregating to Rs. 8466 Crs on loan disbursement amounting to Rs. 25,000 Crs to the State Power Utilities- both in public and private sector, to improve the distribution network.

Under the scheme, interest subsidy is to be provided on loans taken by private and public power utilities in distribution sector for non-Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) and non-Restructured Accelerated Power Development and Reforms Programme (R-APDRP) scheme. RGGVY, a flagship scheme of Government of India under implementation, targets provision of access of electricity in all rural areas whereas R-APDRP is for strengthening and up-gradation of distribution sector for reducing Aggregate Technical and Commercial (AT and C) losses in urban areas.

The preconditions for eligibility are linked to reform measures taken by the States and the amount of interest subsidy is linked to the progress achieved in